

... ..

... .. 21-9-1984.

NOTIFICATION

No. 5994 (P. O. 261/3/84-75): In exercise of the powers conferred by sub-section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of the Board's Notification No. 4574 (No. 251/1/84-11) dated 29-10-82, the General Board of Direct Taxes hereby directs that the jurisdiction of appellate Assistant Commissioners of Income-tax, P-Range specified in column I item 16 of the schedule is bifurcated in three Ranges known as P-I Range, P-II Range and P-III Range now listed as item 16, 16A and 16B and shall perform their functions in respect of all appeals and objections referred to Income-tax Officer, Circle, and District, or office in the corresponding income-tax jurisdiction specified in column (3) thereof and all persons or institutions to whom the jurisdiction over such jurisdiction vests in accordance with Income-tax (Appeals)

SCHEDULE

Sl. No.	Ranges with head quarters	Income-tax Circles, Districts
16.	Appellate Assistant Commissioner	D. S. S. (West), Dombay.
16A	Appellate Assistant Commissioner	The old survey of Income-tax, P-I Range, Dombay. Circle-I, Dombay.
16B	Appellate Assistant Commissioner	The old survey of Income-tax, P-II Range, Dombay. Circle-II., Dombay.

Whereas the Income-tax Circles, and or District or part thereof at new survey and by this Notification from the date to another Range, appeals arising out of the assessments and in that Income-tax Circle, and or District or part thereof on appeal, immediately before the date of this Notification before the Appellate Assistant Commissioner of the Range from whom that I. T. Circle, and or District or part thereof